

MR. CHAIRMAN: The House shall now take up clause by clause consideration of the Bill.

The question is:

"That clause 2 to 6 stand part of the Bill"

The motion was adopted.

Clauses 2 to 6 were added to the Bill.

MR. CHAIRMAN: The question is:

"That clause-1, the Enacting Formula and the Long Title stand part of the Bill."

The motion was adopted.

Clause-1, the Enacting Formula and the Long Title were added to the Bill.

DR. ABRAR AHMED: I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

16.19 hrs

STATEMENT BY MINISTER

Import of Sugar

[English]

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI KALP NATH RAI): Government has been keeping

continued vigil on the Sugar Prices in the open market. The tendency of increase in prices which was noticed during the early part of the current sugar season from October, 1993 onwards, could be contained by February, 1994. The sugar production during the current season is expected to fall from the last season's level of 106 lakh tonnes to about 104 lakh tonnes. To contain the prices of sugar and ensure adequate availability during the remaining part of the current season and the early part of the next season, it has been decided to allow import of sugar under O.G.L. No duty of customs and no additional duty of customs would be levied on this import. It is expected that this measure would help augment domestic supply and keep the open market prices of sugar under check.

16.20 hrs.

STATUTORY RESOLUTION RE: DISAPPROVAL OF COFFEE (AMENDMENT) ORDINANCE AND COFFEE (AMENDMENT) BILL

[English]

MR. CHAIRMAN: The House shall now take up Items No.17 and 18 in today's Agenda Paper together.

SHRI NITISH KUMAR (Barh): I beg to move:

"That this House disapproves of the Coffee (Amendment) Ordinance, 1994 (No. 1 of 1994) promulgated by the President on January 14, 1994."